

**W.P.(C) No. 7469 of 2017**

20. 16.07.2018

In compliance of this Court's order dated 27.6.2018, affidavit of the Collector & District Magistrate, Ganjam has been filed which is taken on record.

2. Learned Addl. Government Advocate states that all the illegal "prawn gheries" have been demolished, whether it is private or Government, except for those where interim orders have been granted by the competent court.

3. Sri Mohit Agarwal, learned Amicus Curiae states that even though "prawn gheries" may have been demolished, but as per his information, huge generators and special boats are still in the area which need to be removed.

4. On request made by the learned counsel for the parties, list this matter on 24.7.2018. On the next date, the Collector shall give the details of the illegal "prawn gheries" which have been removed including the names and addresses of the persons who were operating those "prawn gheries".

A free copy of this order be given to the learned Addl. Government Advocate for necessary compliance.

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( **VINEET SARAN** )  
**CHIEF JUSTICE**

.....  
( **DR. B.R.SARANGI** )  
**JUDGE**